

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 2096 of 2011

(Arising out of Order-in-Appeal No. 296/2011 dated 31.03.2011
passed by the Commissioner of Central Excise (Appeals-II),
Bangalore)

M/s. Venson Compaccs,
No.121, JVS Building,
Manchanayakanahalli,
Bidadi Hobli, Ramnagar District,
Karnataka

Appellant(s)

VERSUS

**Commissioner of Central
Excise, Bangalore-III ,**
CR Buildings, Queen's Road,
Bangalore – 560 001.

Respondent(s)

APPEARANCE:

Ms. Suja A.K., Advocate for the Appellant

Mr. Vinod Kumar Garhwal, Superintendent (AR) for the Respondent

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS R. BHAGYA DEVI, MEMBER
(TECHNICAL)**

Final Order No. 20230 /2026

DATE OF HEARING: 26.02.2026

DATE OF DECISION: 26.02.2026

PER : DR. D.M. MISRA

Learned advocate for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been placed on record. Learned AR

for the Revenue does not dispute the same. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order dictated and pronounced in Open Court.)

(D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

Raja...